

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR.

Order

No: 284

Dated: 08-06-2016

As recommended by the Hon'ble Finance Committee and approved by Hon'ble the Chief Justice, sanction is hereby accorded to the grant of allowances i.e. D.A/ H.R.A/M.A and C.C.A in favour of the adhoc employees (barring increment) working in Jammu Wing of the High Court and the Subordinate Courts of the State.


All the Drawing and Disbursing Officers will report compliance within a weeks time.

By Order.


REGISTRAR GENERAL.

No: 11887-12036/A.C Dated: 08-06-2016
Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K at Srinagar
 2. Registrar Vigilance, High Court of J&K, at Srinagar.
 3. Director, State Judicial Academy, High Court of J&K, Sgr.
 4. Registrar Judicial, High Court wing, Jammu/Srinagar.
 5. All Principal D&S Judges, _____
 6. All CJM/Sub Judges _____
 7. All Munsiffs _____
 8. Chief Accounts Officer, High Court Main wing, Srinagar.
 9. Accounts Officer, High Court wing, Jammu/Srinagar.
- for information and n/a.


Chief Accounts Officer.
08/6/16